

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

STARRED QUESTION NO:353
ANSWERED ON:13.08.2015
Allocation of Power from UMPPs
Tanwar Shri Kanwar Singh

Will the Minister of POWER be pleased to state:

- (a) the present status of Ultra Mega Power Projects (UMPPs) in the country, project-wise along with quantum of power generated/likely to be generated;
- (b) the criteria laid down by the Government for allocation of power generated from the Ultra Mega Power Projects (UMPPs) to different States;
- (c) whether any Memorandum has been signed for the purpose and if so, the details thereof; and
- (d) whether the Government has received any request from States for additional power allocation from UMPP, if so, the details thereof and the decision taken by the Government in this regard?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL AND NEW & RENEWABLE ENERGY

(SHRI PIYUSH GOYAL)

(a) to (d) : A Statement is laid on the Table of the House.

STATEMENT

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF STARRED QUESTION NO.353 TO BE ANSWERED IN THE LOK SABHA ON 13.08.2015 REGARDING ALLOCATION OF POWER FROM UMPPs.

(a) : Four UMPPs, viz, Sasan in Madhya Pradesh, Mundra in Gujarat, Krishnapatnam in Andhra Pradesh and Tilaiya in Jharkhand have been awarded to the successful bidders so far. Mundra and Sasan UMPP have been fully commissioned. The status of awarded UMPPs is at Annex-I. Quantum of power generation by commissioned UMPPs in last four years is at Annex-II.

(b) : The allocation of Power from UMPPs is decided by Central Government in consultation with the States Governments. Upto 50% power is allocated to lead procurer, the state in which UMPP is located. Further, power allocation is based on location of project in particular region, power deficit, availability of transmission infrastructure and equity contribution in Special Purpose Vehicle (SPV), proportionate to power allocation to that particular state etc.

(c) : No, Madam.

(d) : Request from states of Madhya Pradesh, Himachal Pradesh, Rajasthan and Odisha were received for additional allocation of power from different UMPPs. However, states were informed that due to non-availability of untied capacity from UMPPs, their requests could not be agreed to.
